

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 8/TT/2022

Subject : Petition for determination of transmission tariff for the 2019-24 tariff period for 2 Nos. 400 kV Line bays of 400 kV D/C Barmer (RRVPNL)- Bhinmal (PG) line at Bhinmal Sub-station under “Line bays associated with various regional strengthening schemes in NR”.

Date of Hearing : 27.10.2022

Coram : Shri I.S. Jha, Member
Shri Arun Goyal, Member

Petitioner : Power Grid Corporation of India Limited

Respondents : Rajasthan Rajya Vidyut Prasaran Nigam Limited and 16 others

Parties present : Shri Ved Prakash Rastogi, PGCIL
Shri D.K. Biswal, PGCIL
Shri Ashish Alankar, PGCIL

Record of Proceedings

Case was called out for hearing.

2. The representative of the Petitioner has made the following submissions:
 - a. The instant petition has been filed for determination of transmission tariff for the 2019-24 tariff period for 2 Nos. 400 kV Line bays of 400 kV D/C Barmer (RRVPNL)-Bhinmal (PG) line at Bhinmal Sub-station under “Line bays associated with various regional strengthening schemes in NR”.
 - b. Instant asset was put under commercial operation on 23.5.2019.
 - c. The Petitioner earlier approached the Commission for approval of the COD of the instant asset in Petition No. 86/TT/2019. However, the Commission vide order dated 21.2.2021 in Petition No. 86/TT/2019 did not approve COD in accordance with Regulation 4(3) of the 2014 Tariff Regulations which was claimed as 28.3.2019 and held that the delay was not due to RRVPNL rather it was due to lack of coordination between the Petitioner and RRVPNL. The Commission in the said order approved the COD as 23.5.2019 i.e. date of power flow on the line. Since the said date fell under the 2019-24 Tariff Regulations, the Commission directed the Petitioner to file a fresh petition for determination tariff.



d. Investment approval was granted vide memorandum dated 30.3.2017. The scope of the scheme was discussed and agreed in 38th Standing Committee meeting on Power System Planning of Northern region held on 30.5.2016 and in the 38th meeting of NRPC meeting held on 25.10.2016.

e. There is time over-run of 57 days and it is mainly on account of shifting of the date of COD and it may be condoned. Detailed chronology regarding coordination with RRVPNL has been submitted along with the instant petition and the Petitioner was coordinating with RRVPNL regarding COD of the asset.

f. The estimated completion cost is well within the apportioned approved cost and the reasons for cost variation have been submitted in the instant petition.

g. The information sought in the Technical Validation letter was filed vide affidavit dated 31.3.2022, wherein package-wise/vendor-wise details of ACE, liability flow statement etc. have been submitted.

h. No reply has been received from any of the Respondents.

3. In response to a query of the Commission, the representative of the Petitioner submitted that RRVPNL has been impleaded as a Respondent in the matter however, no reply has been filed by RRVPNL.

4. After hearing the representative of the Petitioner, the Commission reserved order in the matter.

By order of the Commission

sd/-
(V. Sreenivas)
Joint Chief (Law)

